year and the availability of food-grains per capita at fair price shops in the country?

THE MINISTER OF AGRICULTURE IRRIGATION (SHRI AND JAG-JIVAN RAM): A total quantity of 43 47 lakh tonnes of foodgrains was imported in 1973-74 and a total quantity of 41 01 lakh tonnes of foodgrains has been improted during 1974-75 till the end of January, 1975. Distribution of foodgrains through fair price shops is the responsibility of the State Governments. Availability of foodgrains at fair price shops is intended to supplement the availability in the open market. Since, the per capita availability in the often market varies from State to State, and from region to region within a State as well as in the rural and urban areas, no uniform norms can be fixed for releases from the fair price shops. It is left to the discretion of the State Governments to determine the quantum of issues depending upon local conditions.

Man-Days lost due to strike by F.C.I. Workers.

577. SHRI BANARSI DAS: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state the number of man-days lost due to strike by the workers of the Food Corporation of India during the last three years, yearwise?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI JAGJIVAN RAM): The information is being collected and will be laid on the Table of the Sabha.

Disposal of old stock of Fertilizers by Karnataka Government

578. SHRI T. N. SINGH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state whether it is a fact that the Karnataka Government approached the Central Government after the sudden increase in the price of fertilizers last year, to permit them to dispose of the old stock as per the old price and whether the Central Government issued instructions to the State Government to dispose of the old stocks as per new price?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): The Government of India did not receive any request from the Government of Karnataka to allow them to sell the stock of fertilisers held in the State, prior to the 1st of June, 1974 at pre-June prices. The Central Government did not issue any instructions to the State Government in this regard.

Krishna Water Tribunal

579. SHRI T. N. SINGH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state by when the Krishna Water Tribunal is likely to complete the work?

THE DEPTUY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH): The Krishna Water Disputes Tribunal gave its report in December, 1973. However, as provided in the Inter-State Water Disputes Act. 1956, the party States and the Central Government have made references to the Tribunal seeking certain clarifications on various points arising out of the report. Hearing of these references by the Tribunal is in progress. While efforts are being made by the Tribunal to complete its work as expeditiously as possible it is not possible to indicate, at this stage, as to when it will be completed.

Engagement of Foreign advocate by Karnataka Government for appearing before the Krishna Water Tribunal

580. SHRI T. N. SINGH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether it is a fact that Karnataka Government have approached the Central Government seeking permission to engage an advocate from a foreign country to appear on their behalf before the Krishna Water Tribunal; and
- (b) if so, what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH): (a) Yes, Sir.

(b) The Government of India have not agreed to this proposal.

Misuse of Garage in V.P. House, New Delhi

581. SHRI SASANKASEKHAR SAN-YAL:

SHRI SUHRID MULLICK CHOU-DHURY:

SHRI SALIL KUMAR GANGULI:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the garage in the Vithalbhai Patel House allotted and meant for the motor vehicles belonging to the Constitution Club, is being used as a laundry;